

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No.62/3079/2021**

This the 20<sup>th</sup> day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Parwaiz Ahmad Khan S/o Bashir Ahmad Khan R/o Brandub Rafiabad. Tehsil Rohama. District Baramulla, Aged 36 years. ....**Applicant**

(Advocate:- Mr. M.Y. Lone - Not Present)

**Versus**

1. State of Jammu and Kashmir through Principal Secretary to Government J&K Power Development Department (PDD) Srinagar/Jammu & ors. ....**Respondents**

(Advocate: Mr. \_\_\_\_\_ )

**O R D E R  
I O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 13.05.2021 nobody had joined the video conference on behalf of the applicant and today also none appears for the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

Sushil